

BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONEL BENCH, BHOPAL
ORIGINAL APPLICATION NO 146/2023

IN THE MATTER OF:

PRATAP VAARE

.....**APPLICANT**

VERSUS

STATE OF MP.& ORS.

.....**RESPONDENT**

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Date: 10.07.2025

Place: Bhopal

**Submitted by MPPCB:-
through Counsel**



Adv. Parul Bhadoria
Ph. No.: (+91)-8085977111;
Email: parul.bhadoria04@gmail.com

REPORT

Ref:-Report in compliance to the Hon'ble NGT order dated 03.04.2024 in the matter of OA 146/2023 (CZ) PratapVaare Vs. State of M.P. &Ors.

1. Hon'ble NGT issued following instructions on dated 03.04.2025 in the matter of OA 146/2023 (CZ) Mr. Pratap Vaare Vs. State of M.P. & Ors:-

“..... The State PCB is directed to finalise the matter pending with the State PCB and to submit the report within three weeks”

2. In compliance to the order dated 03.04.2025 of Hon'ble NGT, the compliances of MPPCB are submitted as under: -
3. That, In compliance with the directions issued by the Hon'ble National Green Tribunal (NGT), an opportunity of personal hearing was duly provided to the respondents on 23.05.2025. The same was communicated personally to the concerned parties through letter dated 21.05.2025. The copy of the letter issued to the respondents is annexed herewith as **Annexure-1**.
4. That, On 23.05.2025, representatives from Priyadarshini Grah Nirman Sehkari Samiti, Gulabi Grah Nirman Sehkari Samiti, and M/s Landmark Ventures (Prospera Society) appeared before the EC Committee. However, no representative was present on behalf of M/s Belief Buildcon (Palmcrest Colony).
5. That, the representatives who appeared before the Committee on dated 23.05.2025 were submitted their representation before the committee.

6. That, committee reviewed the representation and accordingly recommended the imposition of Environmental Compensation in compliance to the order of Hon'ble NGT. The copy of the issued directions is annexed herewith as **Annexure-2**.
7. That, final order was issued on 06.06.2025 to deposit the environmental compensation amount but the same is not deposited with MPPCB.



10/7/2025

Brajesh Sharma
Regional Officer,
RO, MPPCB,
Bhopal

ANNEXURE 1

MADHYA PRADESH POLLUTION CONTROL BOARD,
Paryavaran Parisar, E-5, Arera Colony, Bhopal 462016
Fax No : +91-755-2463742 E-mail : it_mppcb@rediffmail.com



Sr. 1612/LEGAL/PCB-2025

BHOPAL DATE

To

MR. PRAVEEN YADAV, CHAIRMAN

GULABI NAGAR GRAH NIRMAN SAHAKARI SANTHAN MARYADIT,
Address: C-5, Gulabi Nagar, Near Krishna Arcade, Main 80 Feet Road,
Bagsevaniya, Bhopal, M.P. - 462043 MOB. 8889966002

Subject: Regarding Compliance of The Hon'ble National Green Tribunal Order Dated 24.01.2025.

Ref: 1. Order dated 24.01.2025 passed in OA 146-2023 (Pratap Vare v State of Madhya Pradesh & Ors.) passed by Hon'ble NGT (CZ).
2. Regional Office Bhopal EC Proposal No. 1849 dated 19.05.2025.

With regards to the aforementioned subject, the Madhya Pradesh Pollution Control Board in its report dated 09.07.2024 had assessed environmental compensation on Gulabi Nagar Grah Nirman Sahakari Santhan Maryadit, Bhopal. In this regard please find enclosed the order dated 24.01.2025 passed by the Hon'ble NGT (CZ) in OA 146-2023 wherein it was directed that:

" 9. In view of the above facts, we direct the State PCB to serve the notices to all the project proponent and violators with specific contents of violation and to decide it within three weeks and to submit the report. Rest of the respondents, who have not been filed the reply are directed

MADHYA PRADESH POLLUTION CONTROL BOARD,
Paryavaran Parisar, E-5, Arera Colony, Bhopal 462016
Fax No :+91-755-2463742 E-mail : it_mppcb@rediffmail.com



to submit the reply within three weeks and to submit the report. Learned Counsel for the respondent no. 7 put in appearance and submitted that he has filed the objection against the notice of State PCB. The reply of the notice may be filed before the PCB, who may decide the matter according to rules with regard to violation and calculation to environmental compensation."

As per the order of Hon'ble NGT Environment compensation of Sum Rs. 480000/- (Rs. Four Lacs Eighty Thousand Only) on Gulabi Nagar Grah Nirman Sahakari Santhan Maryadit, Bhopal, for not treating the sewage generated for the period and found impounded on the land outside the premises. The copy of the report on assessment of the Environmental Compensation is enclosed with this letter for your perusal.

In light of the above directions passed by the Hon'ble NGT, you are hereby given an opportunity to appear before the Environmental Compensation Committee of MP PCB on 23.05.2025 at 4:00 PM at MP PCB Head Office (Paryavaran Parisar, E-5, Arera Colony, Bhopal 462016) for submitting your objections/reply to the imposition of the Environmental Compensation as proposed by Regional Officer Bhopal. The copy of the report on assessment of the Environmental Compensation is enclosed with this letter for your perusal.

MADHYA PRADESH POLLUTION CONTROL BOARD,

Paryavaran Parisar, E-5, Arera Colony, Bhopal 462016
Fax No :+91-755-2463742 E-mail : it_mppcb@rediffmail.com



In case of your failure to appear before the EC Committee of the Board on 23.05.2025, the above proposed Environmental Compensation of Sum Rs. 480000/- (Rs. Four Lacs Eighty Thousand Only) shall be confirmed and action is also liable to be initiated against the responsible persons under Section 44 of the Water (Prevention and Control of Pollution) Act, 1974.

Encl. EC Assessment Report dated 09.07.2024.

AS APPROVED BY COMPETENT AUTHORITY

M.K. MANDROI

SUPERINTENDING ENGINEER (LEGAL)
MADHYA PRADESH POLLUTION CONTROL BOARD

Copy To:

1. PA to Member Secretary, Madhya Pradesh Pollution Control Board for Information, please.
2. Finance Officer, Madhya Pradesh Pollution Control Board for Information, please.
3. Unit Head (Bhopal), Technical Section, Madhya Pradesh Pollution Control Board for Information, please.
- ✓ 4. Regional Officer, MP PCB Regional Office Bhopal for information you are requested to serve this original notice and submit receipt of the same to Head Office on 23.05.2025.

MADHYA PRADESH POLLUTION CONTROL BOARD

Paryavaran Parisar, E-5, Arera Colony, Bhopal 462016
Fax No : +91-755-2463742 E-mail : it_mppcb@rediffmail.com



Sr 1609/LEGAL/PCB-2025

BHOPAL, DATE

21 MAY 2025

To

PROSPERA MULTI STORIED COMPLEX

Through Partner, M/S LANDMARK VENTURES

OFFICE ADDRESS: F-4/R-28, Pursottam Eastend,
Zone-II, M.P. Nagar, Bhopal



Subject: Regarding Compliance of The Hon'ble National Green Tribunal Order Dated 24.01.2025.

- Ref:**
1. Order dated 24.01.2025 passed in OA 146-2023 (Pratap Vare v State of Madhya Pradesh & Ors.) passed by Hon'ble NGT (CZ).
 2. Regional Office Bhopal EC Proposal No. 1849 dated 19.05.2025.

With regards to the aforementioned subject, the Madhya Pradesh Pollution Control Board in its report dated 09.07.2024 had assessed environmental compensation on Prospera Multi Storied Complex, Bhopal. In this regards please find enclosed the order dated 24.01.2025 passed by the Hon'ble NGT(CZ) in OA 146-2023 wherein it was directed that:

" 9. In view of the above facts, we direct the State PCB to serve the notices to all the project proponent and violators with specific contents of violation and to decide it within three weeks and to submit the report.



MADHYA PRADESH POLLUTION CONTROL BOARD,
Paryavaran Parisar, E-5, Arera Colony, Bhopal 462016
Fax No : +91-755-2463742 E-mail : it_mppcb@rediffmail.com



Rest of the respondents, who have not been filed the reply are directed to submit the reply within three weeks and to submit the report. Learned Counsel for the respondent no. 7 put in appearance and submitted that he has filed the objection against the notice of State PCB. The reply of the notice may be filed before the PCB, who may decide the matter according to rules with regard to violation and calculation to environmental compensation."

As per the order of Hon'ble NGT Environment compensation of Sum **Rs. 8,94,000/ (Rs. Eight Lacs Ninety Four Thousand Only)** was levied on "The Prospera" Multi Storey building, Ward no 53, Bagmugaliya, Bhopal for not treating the sewage generated for the period and found impounded on the land outside the premises. The copy of the report on assessment of the Environmental Compensation is enclosed with this letter for your perusal.

In compliance of the order of Hon'ble NGT dated 24.01.2025, you are hereby given an opportunity to appear before the Environmental Compensation Committee of MP PCB on **23.05.2025 at 04:00 PM at MP PCB Head Office (Paryavaran Parisar, E-5, Arera Colony, Bhopal 462016)** for submitting your objections/reply to the imposition of the Environmental Compensation. In case of your failure to appear before the EC Committee of the Board on 23.05.2025, above proposed Environmental Compensation of Sum **Rs. 8,94,000/ (Rs. Eight Lacs Ninety Four Thousand Only)** shall be confirmed and action is also

MADHYA PRADESH POLLUTION CONTROL BOARD,
Paryavaran Parisar, E-5, Arera Colony, Bhopal 462016
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liable to be initiated against the responsible persons under Section 44 of the Water (Prevention and Control of Pollution) Act, 1974.

Encl. EC Assessment Report dated 09.07.2024.

AS APPROVED BY COMPETENT AUTHORITY


M.K. MANDROI

**SUPERINTENDING ENGINEER (LEGAL)
MADHYA PRADESH POLLUTION CONTROL BOARD**

Copy To:

1. PA to Member Secretary, Madhya Pradesh Pollution Control Board for Information, please.
2. Finance Officer, Madhya Pradesh Pollution Control Board for Information, please.
3. Unit Head (Bhopal), Technical Section, Madhya Pradesh Pollution Control Board for Information, please.
- ✓ 4. Regional Officer, MP PCB Regional Office Bhopal for information you are requested to serve this original notice and submit receipt of the same to Head Office on 23.05.2025.

Sr. /LEGAL/PCB-2025

BHOPAL, DATE

MADHYA PRADESH POLLUTION CONTROL BOARD,
Paryavaran Parisar, E-5, Arera Colony, Bhopal 462016
Fax No : +91-755-2463742 E-mail : it_mppcb@rediffmail.com



Sr. 1613/LEGAL/PCB-2025

BHOPAL, DATE

21 MAY 2025

To

THE CHAIRMAN
PRIYADARSHINI GRAH NIRMAN SAHAKARI SAMITI,
PRIYADARSHINI COLONY



Office Address : LB-19, Block B, Mansarovar Complex,
Opposite Rani Kamalapati Railway Station, Bhopal, MP, 462016.

SITE ADDRESS: OFFICE OF PRIYADARSHINI GRAH NIRMAN
SAHAKARI SAMITI PRIYADARSHINI COLONY WARD NO 53,
BAGMUGHALIYA, , BHOPAL, 462043.

Subject: Regarding Compliance of The Hon'ble National Green
Tribunal Order Dated 24.01.2025.

Ref: 1. Order dated 24.01.2025 passed in OA 146-2023 (Pratap Vare v
State of Madhya Pradesh & Ors.) passed by Hon'ble NGT (CZ).

2. Regional Office Bhopal EC Proposal No. 1849 dated 19.05.2025.

With regards to the aforementioned subject, the Madhya Pradesh
Pollution Control Board in its report dated 09.07.2024 had assessed
environmental compensation on Priyadarshini Grah Nirman Sahakari
Samiti, Priyadarshini Colony, Bhopal. In this regard please find
enclosed the order dated 24.01.2025 passed by the Hon'ble NGT(CZ) in
OA 146-2023 wherein it was directed that:

MADHYA PRADESH POLLUTION CONTROL BOARD,

Paryavaran Parisar, E-5, Arera Colony, Bhopal 462016
Fax No : +91-755-2463742 E-mail : it_mppcb@rediffmail.com



" 9. In view of the above facts, we direct the State PCB to serve the notices to all the project proponent and violators with specific contents of violation and to decide it within three weeks and to submit the report. Rest of the respondents, who have not been filed the reply are directed to submit the reply within three weeks and to submit the report. Learned Counsel for the respondent no. 7 put in appearance and submitted that he has filed the objection against the notice of State PCB. The reply of the notice may be filed before the PCB, who may decide the matter according to rules with regard to violation and calculation to environmental compensation."

As per the order of Hon'ble NGT Environment compensation of Sum Rs. 776000/- (Rs. Seven Lacs Seventy Six Thousand Only) was levied on Priyadarshini Grah Nirman Sahakari Samiti, Priyadarshini Colony, Bhopal for not treating the sewage generated for the period and found impounded on the land outside the premises. The copy of the report on assessment of the Environmental Compensation is enclosed with this letter for your perusal.

In compliance of the order of Hon'ble NGT dated 24.01.2025, you are hereby given an opportunity to appear before the Environmental Compensation Committee of MP PCB on 23.05.2025 at 04:00 PM at MP PCB Head Office (Paryavaran Parisar, E-5, Arera Colony, Bhopal 462016) for submitting your objections/reply to the imposition of the

MADHYA PRADESH POLLUTION CONTROL BOARD,
Paryavaran Parisar, E-5, Arera Colony, Bhopal 462016
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Environmental Compensation . The copy of the report on assessment of the Environmental Compensation is enclosed with this letter for your perusal.

In case of your failure to appear before the EC Committee of the Board on 23.05.2025, above proposed Environmental Compensation of Rs. 776000/- (Rs. Seven Lacs Seventy Six Thousand Only) shall be confirmed and action is also liable to be initiated against the responsible persons under Section 44 of the Water (Prevention and Control of Pollution) Act, 1974.

Encl. EC Assessment Report dated 09.07.2024.

AS APPROVED BY COMPETENT AUTHORITY


M.K. MANDROI

SUPERINTENDING ENGINEER (LEGAL)
MADHYA PRADESH POLLUTION CONTROL BOARD

Copy To:

1. PA to Member Secretary, Madhya Pradesh Pollution Control Board for Information, please.
2. Finance Officer, Madhya Pradesh Pollution Control Board for Information, please.
3. Unit Head (Bhopal), Technical Section, Madhya Pradesh Pollution Control Board for Information, please.
4. Regional Officer, MP PCB Regional Office Bhopal for information you are requested to serve this original notice and submit receipt of the same to Head Office on 23.05.2025.



MADHYA PRADESH POLLUTION CONTROL BOARD,
Paryavaran Parisar, E-5, Arera Colony, Bhopal 462016
Fax No :+91-755-2463742 E-mail : it_mppcb@rediffmail.com



Sr. 611/LEGAL/PCB-2025

BHOPAL, DATE

21 MAY 2025

To

PALMCREST COLONY,
Through Miss Saloni Garhwal



Address: Flat No. 101, Palmcrest Multi Storied Complex,
Bagmughaliya, Bhopal, 462043.

Subject: Regarding Compliance of The Hon'ble National Green Tribunal Order Dated 24.01.2025.

Ref: 1. Order dated 24.01.2025 passed in OA 146-2023 (Pratap Vare v State of Madhya Pradesh & Ors.) passed by Hon'ble NGT (CZ).
2. Regional Office Bhopal EC Proposal No. 1849 dated 19.05.2025.

With regards to the aforementioned subject, the Madhya Pradesh Pollution Control Board in its report dated 09.07.2024 had assessed the environmental compensation on Palmcrest Colony, Bhopal. In this regards please find enclosed the order dated 24.01.2025 passed by the Hon'ble NGT(CZ) in OA 146-2023 wherein it was directed that:

" 9. In view of the above facts, we direct the State PCB to serve the notices to all the project proponent and violators with specific contents of violation and to decide it within three weeks and to submit the report.

Rest of the respondents, who have not been filed the reply are directed

MADHYA PRADESH POLLUTION CONTROL BOARD,

Paryavaran Parisar, E-5, Arera Colony, Bhopal 462016
Fax No : +91-755-2463742 E-mail : it_mppcb@rediffmail.com



to submit the reply within three weeks and to submit the report. Learned Counsel for the respondent no. 7 put in appearance and submitted that he has filed the objection against the notice of State PCB. The reply of the notice may be filed before the PCB, who may decide the matter according to rules with regard to violation and calculation to environmental compensation."

As per the order of Hon'ble NGT Environment compensation of Sum Rs. 480000/- (Rs. Four Lacs Eighty Thousand Only) on Gulabi Nagar Grah Nirman Sahakari Santhan Maryadit, Bhopal, for not treating the sewage generated for the period and found impounded on the land outside the premises. The copy of the report on assessment of the Environmental Compensation is enclosed with this letter for your perusal.

In light of the above directions passed by the Hon'ble NGT, you are hereby given an opportunity to appear before the Environmental Compensation Committee of MP PCB on 23.05.2025 at 04:00 PM at MP PCB Head Office (Paryavaran Parisar, E-5, Arera Colony, Bhopal 462016) for submitting your objections/reply to the imposition of the Environmental Compensation. The copy of the report on assessment of the Environmental Compensation is enclosed with this letter for your perusal.

MADHYA PRADESH POLLUTION CONTROL BOARD,
Paryavaran Parisar, E-5, Arera Colony, Bhopal 462016
Fax No : +91-755-2463742 E-mail : it_mppcb@rediffmail.com



In case of your failure to appear before the EC Committee of the Board on 23.05.2025, the above proposed Environmental Compensation of Sum Rs. 480000/- (Rs. Four Lacs Eighty Thousand Only) shall be confirmed and action is also liable to be initiated against the responsible persons under Section 44 of the Water (Prevention and Control of Pollution) Act, 1974.

Encl. EC Assessment Report dated 09.07.2024.

AS APPROVED BY COMPETENT AUTHORITY

M.K. MANDROI

SUPERINTENDING ENGINEER (LEGAL)
MADHYA PRADESH POLLUTION CONTROL BOARD

Copy To:

1. PA to Member Secretary, Madhya Pradesh Pollution Control Board for Information, please.
2. Finance Officer, Madhya Pradesh Pollution Control Board for Information, please.
3. Unit Head (Bhopal), Technical Section, Madhya Pradesh Pollution Control Board for Information, please.
- ✓ 4. Regional Officer, MP PCB Regional Office Bhopal for information you are requested to serve this original notice and submit receipt of the same to Head Office on 23.05.2025.



M.P. POLLUTION CONTROL BOARD,
E-5 Paryavaran Parisar Arera Colony Bhopal – 16
Telephone:- 0755-2466191 Email:-it_mppcb@rediffmail.com



No. /MPPCB/Legal/2025

Dated / /2025

To,

M/s Belief Buildcon,
Palmcrest Colony,
A-29 New Friends Society,
Chunabhatti, Kolar Road,
Bhopal.

Sub:- Imposition of Environmental Compensation for the period 22.09.2023 to 27.12.2023 due to discharge of untreated sewage on nearby land which is violation under the Water (Prevention And Control of Pollution) Act, 1974 –reg.

Ref:-

1. Notice issued by Regional Office, Bhopal vide notice no. 18 dt. 02.01.2025
2. Intimation for personal hearing by MPPCB Bhopal letter dt.20.05.2025.
3. Meeting of the EC committee dated 23.05.2025

—00—

WHEREAS, MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

WHEREAS, the Hon'ble NGT in OA 146/2023(Pratap Vaare Vs State of MP) vide its order dated 17.10.2023 constituted joint committee and directed to visit the place and submit the Factual and action taken report.

WHEREAS, Palmcrest multi storied complex is a residential complex located at ward number 53, Bagmugaliya, Bhopal. The joint committee inspected the residential colony on 20.12.2023 and submitted Action Taken Report before the Hon'ble Tribunal on dated 03.01.2024.

WHEREAS, during the inspection the joint committee observed that STP was found non operational and untreated sewage water was found flowing outside the premises and accumulating on adjacent open plot which is a violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

WHEREAS, the Hon'ble NGT vide its order dated 04.01.2024 directed to finalise the recommendation of the committee with regard to imposition of Environmental Compensation.

WHEREAS, Regional Office, MPPCB, Bhopal submitted the proposal of imposition of environmental compensation of Rs 4,80,000/- as per CPCB guidelines to Head office of MPPCB. The calculation of Environment compensation as per CPCB guidelines as under:-

$$EC \text{ (Lacs Rs.)} = [17.5(\text{Total Sewage Generation} - \text{Installed Treatment Capacity}) + 55.5(\text{Total Sewage Generation} - \text{Operational Capacity})] + 0.2(\text{Sewage Generation} - \text{Operational Capacity}) \times N + \text{Marginal Cost of Environmental Externality} \times (\text{Total Sewage Generation} - \text{Operational Capacity}) \times N$$

Where; N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority



M.P. POLLUTION CONTROL BOARD,

E-5 Paryavaran Parisar Arera Colony Bhopal – 16

Telephone:- 0755-2466191 Email:-it_mppcb@rediffmail.com



EC = $17.5 * (0.0135-0) + 55.5 * (0.0135-0.0) + 0.2 * (0.0135-0) * 96 = \text{Rs. } 1.25/-$ (In Lacs Rs.)

EC = $5000 * 96 = \text{Rs. } 4.80/-$ (In Lacs Rs.)

WHEREAS, an opportunity of hearing was given to the project proponent vide letter dated 20/05/2025 to appear before the committee constituted for imposition of environmental compensation vide order no 1743 dated 30/07/2019 on dated 23/05/2025.

WHEREAS, Project proponent didn't appear before the committee on dated 23/05/2025 and no reply has been received from Project proponent.

The committee after reviewing the documents on record decided to finalise the environmental compensation of Rs. 4,80,000/- as per the order of the Hon'ble NGT.

You are hereby directed to deposit Environmental Compensation of Rs. 4,80,000/- for period of violation from 22.09.2023 to 27.12.2023 within 15 days from the date of issue these directions, in the account of "Member Secretary, MPPCB Environment Protection Fund NGT" Account Number 6310001200000043 IFSC Code – PUNB0631000, Punjab National Bank, Bhopal.

This issue with the approval of competent authority. Kindly acknowledge the receipt of this letter.

- Enclosure:-
1. Proposal of Regional Officer
 2. Minutes of EC Meeting

For and On Behalf of
M.P. Pollution Control Board

sd
Member Secretary
MP Pollution Control Board

Dated 6/6/2025

1568
Endt No. /MPPCB/Legal/2025

Copy To:-

1. District Collector, Bhopal (M.P.) for information and necessary action, please.
2. Superintending Engineer (Legal) MPPCB, Bhopal (M.P.) for information.
3. Regional Officer, Regional Office, MPPCB, Bhopal for information.

[Signature]
Member Secretary
MP Pollution Control Board

Thakur
06/06/2025

06/06/2025



M.P. POLLUTION CONTROL BOARD,
E-5 Paryavaran Parisar Arera Colony Bhopal – 16
Telephone:- 0755-2466191 Email:-it_mppcb@rediffmail.com



No. /MPPCB/Legal/2025

Dated / /2025

To,

The President,
Gulabi Nagar Grah Nirman Sehkari Sansthan Maryadit,
C-5, Gulabi nagar, near Krishna arcade,
Main 80 ft. road Bagsewaniya, Bhopal.

Sub:- Imposition of Environmental Compensation for the period 22.09.2023 to 27.12.2023 due to discharge of untreated sewage on nearby land which is violation under the Water (Prevention And Control of Pollution) Act, 1974 –reg.

Ref:-

1. Notice issued by Regional Office, Bhopal vide notice no. 10 dt. 02.01.2025
2. Intimation for personal hearing by MPPCB Bhopal letter dt. 20.05.2025.
3. Meeting of the EC committee dated 23.05.2025

—00—

WHEREAS, MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

WHEREAS, the Hon'ble NGT in OA 146/2023(Pratap Vaare Vs State of MP) vide its order dated 17.10.2023 constituted joint committee and directed to visit the place and submit the Factual and action taken report.

WHEREAS, M/s Gulabi Nagar Grah Nirman Sehkari Sansthan Maryadit is a residential colony located at ward number 53, Bagmugaliya, Bhopal. The joint committee inspected the residential colony on 20.12.2023 and submitted Action Taken Report before the Hon'ble Tribunal on dated 03.01.2024.

WHEREAS, during the inspection the joint committee observed that septic tank was provided but was not found in good condition and untreated sewage water was found flowing outside the premises of the residential building and accumulating on the adjacent vacant plots which is a violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

WHEREAS, the Hon'ble NGT vide its order dated 04.01.2024 directed to finalise the recommendation of the committee with regard to imposition of Environmental Compensation.

WHEREAS, Regional Office, MPPCB, Bhopal submitted the proposal of imposition of environmental compensation of Rs 4,80,000/- as per CPCB guidelines to Head office of MPPCB. The calculation of Environment compensation as per CPCB guidelines as under:-

EC (Lacs Rs.) = [17.5(Total Sewage Generation – Installed Treatment Capacity) + 55.5(Total Sewage Generation-Operational Capacity)] + 0.2(Sewage Generation-Operational Capacity) x N + Marginal Cost of Environmental Externality x (Total Sewage Generation-Operational Capacity) x N

Where; N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority



M.P. POLLUTION CONTROL BOARD,
E-5 Paryavaran Parisar Arera Colony Bhopal – 16
Telephone:- 0755-2466191 Email:-it_mppcb@rediffmail.com



EC = $17.5 * (0.0378-0) + 55.5 * (0.0378-0.0) + 0.2 * (0.0378-0) * 96 = \text{Rs. } 3.485/-$ (In Lacs Rs.)

EC = $5000 * 96 = \text{Rs. } 4.80/-$ (In Lacs Rs.)

WHEREAS, an opportunity of hearing was given to the project proponent vide letter dated 20/05/2025 to appear before the committee constituted for imposition of environmental compensation vide order no 1743 dated 30/07/2019 on dated 23/05/2025.

WHEREAS, Project proponent was appeared before the committee on dated 23/05/2025 and requested one week time to submit response and it noted that one week time is passed and no reply has been received from Project proponent.

The committee after reviewing the documents on record decided to finalise the environmental compensation of Rs. 4,80,000/- as per the order of the Hon'ble NGT.

You are hereby directed to deposit Environmental Compensation of Rs. 4,80,000/- for period of violation from 22.09.2023 to 27.12.2023 within 15 days from the date of issue these directions, in the account of "Member Secretary, MPPCB Environment Protection Fund NGT" Account Number 6310001200000043 IFSC Code – PUNB0631000, Punjab National Bank, Bhopal.

This issue with the approval of competent authority. Kindly acknowledge the receipt of this letter.

- Enclosure:-
1. Proposal of Regional Officer
 2. Minutes of EC Meeting

For and On Behalf of
M.P. Pollution Control Board

Sd
Member Secretary
MP Pollution Control Board

Dated 6/6/2025

1570
Endt No. /MPPCB/Legal/2025

Copy To:-

1. District Collector, Bhopal (M.P.) for information and necessary action, please.
2. Superintending Engineer (Legal) MPPCB, Bhopal (M.P.) for information.
3. Regional Officer, Regional Office, MPPCB, Bhopal for information.

[Signature]
Member Secretary
MP Pollution Control Board

Thakur

06/06/2025

06/06/2025



M.P. POLLUTION CONTROL BOARD,
E-5 Paryavaran Parisar Arera Colony Bhopal – 16
Telephone:- 0755-2466191 Email:-it_mppcb@rediffmail.com



No. /MPPCB/Legal/2025

Dated / /2025

To,

M/s Landmark Ventures Ltd.
The Prospera Multi storied Building,
F-4 /R-28, Pursottam Eastend, Zone 2
M.P. Nagar, Bhopal, M.P.

Sub:- Imposition of Environmental Compensation for the period 22.09.2023 to 27.12.2023 due to discharge of untreated sewage on nearby land which is violation under the Water (Prevention And Control of Pollution) Act, 1974 –reg.

Ref:- 1. Notice issued by Regional Office, Bhopal vide notice no. 16 dt. 02.01.2025.
2. Intimation for personal hearing by MPPCB Bhopal letter dt. 20.05.2025.
3. Meeting of the EC committee dated 23.05.2025

—00—

WHEREAS, MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

WHEREAS, the Hon'ble NGT in OA 146/2023(Pratap Vaare Vs State of MP) vide its order dated 17.10.2023 constituted joint committee and directed to visit the place and submit the Factual and action taken report.

WHEREAS, M/s Prospera Multi storied Building is a residential complex located at ward number 53, Bagmugaliya, Bhopal. The joint committee inspected the residential complex on 20.12.2023 and submitted before the Hon'ble Tribunal on dated Action Taken Report 03.01.2024.

WHEREAS, during the inspection the joint committee observed that STP was found non operational and sewage collection tank of STP was found empty and untreated sewage water was found flowing outside the premises and accumulating on adjacent open plot which is a violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

WHEREAS, the Hon'ble NGT vide its order dated 04.01.2024 directed to finalise the recommendation of the committee with regard to imposition of Environmental Compensation.

WHEREAS, Regional Office, MPPCB, Bhopal submitted the proposal of imposition of environmental compensation of Rs 8,94,000/- as per CPCB guidelines to Head office of MPPCB. The calculation of Environment compensation as per CPCB guidelines as under:-

EC (Lacs Rs.) = [17.5(Total Sewage Generation – Installed Treatment Capacity) + 55.5(Total Sewage Generation - Operational Capacity)] + 0.2(Sewage Generation-Operational Capacity) x N + Marginal Cost of Environment Externality x (Total Sewage Generation-Operational Capacity) x N

Where; N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority



M.P. POLLUTION CONTROL BOARD,

E-5 Paryavaran Parisar Arera Colony Bhopal – 16

Telephone:- 0755-2466191 Email:-it_mppcb@rediffmail.com



EC = $17.5 * (0.097-0) + 55.5 * (0.097-0.0) + 0.2 * (0.097-0) * 96 = \text{Rs. } 8.94/- \text{ (In Lacs Rs.)}$

EC = $5000 * 96 = \text{Rs. } 4.80/- \text{ (In Lacs Rs.)}$

WHEREAS, an opportunity of hearing was given to the project proponent vide letter dated 20/05/2025 to appear before the committee constituted for imposition of environmental compensation vide order no 1743 dated 30/07/2019 on dated 23/05/2025.

WHEREAS, Project proponent was appeared before the committee on dated 23/05/2025 and submitted their response. The committee after reviewing the response of the project proponent, committee is not satisfied with the response of project proponent and proposed to finalise the environmental compensation of Rs. 8,94,000/- as per the order of the Hon'ble NGT.

You are hereby directed to deposit Environmental Compensation of Rs. 8,94,000/- for period of violation from 22.09.2023 to 27.12.2023 within 15 days from the date of issue these directions, in the account of "Member Secretary, MPPCB Environment Protection Fund NGT" Account Number 6310001200000043 IFSC Code – PUNB0631000, Punjab National Bank, Bhopal.

This issue with the approval of competent authority. Kindly acknowledge the receipt of this letter.

- Enclosure:-
1. Proposal of Regional Officer
 2. Minutes of EC Meeting

For and On Behalf of
M.P. Pollution Control Board


Member Secretary
MP Pollution Control Board

Endt No. ¹⁵⁷⁴ /MPPCB/Legal/2025

Dated 6/6/2025

Copy To:-

1. District Collector, Bhopal (M.P.) for information and necessary action, please.
2. Superintending Engineer (Legal) MPPCB, Bhopal (M.P.) for information.
3. Regional Officer, Regional Office, MPPCB, Bhopal for information.


Member Secretary
MP Pollution Control Board


06/06/25


06/06/2025



M.P. POLLUTION CONTROL BOARD,

E-5 Paryavaran Parisar Arera Colony Bhopal – 16

Telephone:- 0755-2466191 Email:-it_mppcb@rediffmail.com



No. /MPPCB/Legal/2025

Dated / /2025

To,

The Chairman,
Priyadarshini Grah Nirman Sehkari Samiti,
Priyadarshini Colony,
LB- 19,Block B , Mansarovar Complex,
Opposite Rani Kamlapati Railway Station,
Bhoapal (MP)

Sub:- Imposition of Environmental Compensation for the period 22.09.2023 to 27.12.2023 due to discharge of untreated sewage on nearby land which is violation under the Water (Prevention And Control of Pollution) Act, 1974 –reg.

Ref:- 1. Notice issued by Regional Office, Bhopal vide notice no. 14 dt. 02.01.2025
2. Intimation for personal hearing by MPPCB Bhopal letter dt. 20.05.2025.
3. Meeting of the EC committee dated 23.05.2025

—00—

WHEREAS, MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

WHEREAS, the Hon'ble NGT in OA 146/2023(Pratap Vaare Vs State of MP) vide its order dated 17.10.2023 constituted joint committee and directed to visit the place and submit the Factual and action taken report.

WHEREAS, Priyadarshini Colony is a residential colony located at ward number 53, Bagmugaliya, Bhopal. The joint committee inspected the residential colony on 20.12.2023 and submitted Action Taken Report before the Hon'ble Tribunal on dated 03.01.2024.

WHEREAS, during the inspection the joint committee observed that sewer network provided in the colony but is not connected with septic tank and sewage from sewer line is discharging on vacant plots of the colony which is a violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

WHEREAS, the Hon'ble NGT vide its order dated 04.01.2024 directed to finalise the recommendation of the committee with regard to imposition of Environmental Compensation.

WHEREAS, Regional Office, MPPCB, Bhopal submitted the proposal of imposition of environmental compensation of Rs 7,76,000/- as per CPCB guidelines to Head office of MPPCB. The calculation of Environment compensation as per CPCB guidelines as under:-

$$EC \text{ (Lacs Rs.)} = [17.5(\text{Total Sewage Generation} - \text{Installed Treatment Capacity}) + 55.5(\text{Total Sewage Generation} - \text{Operational Capacity})] + 0.2(\text{Sewage Generation} - \text{Operational Capacity}) \times N + \text{Marginal Cost of Environmental Externality} \times (\text{Total Sewage Generation} - \text{Operational Capacity}) \times N$$

Where; N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity system are provided by the concerned authority



M.P. POLLUTION CONTROL BOARD,

E-5 Paryavaran Parisar Arera Colony Bhopal – 16

Telephone:- 0755-2466191 Email:-it_mppcb@rediffmail.com



EC = $17.5 * (0.0842-0) + 55.5 * (0.0842-0.0) + 0.2 * (0.0842-0) * 96 =$ Rs. 7.76/- (In Lacs Rs.)

EC = $5000 * 96 =$ Rs. 4.80/- (In Lacs Rs.)

WHEREAS, an opportunity of hearing was given to the project proponent vide letter dated 20/05/2025 to appear before the committee constituted for imposition of environmental compensation vide order no 1743 dated 30/07/2019 on dated 23/05/2025.

WHEREAS, Project proponent was appeared before the committee on dated 23/05/2025 and submitted their response. The committee after reviewing the response of the project proponent, committee is not satisfied with the response of project proponent and proposed to finalise the finalise the environmental compensation of Rs. 7,76,000/- as per the order of the Hon'ble NGT.

You are hereby directed to deposit Environmental Compensation of Rs. 7,76,000/- for period of violation from 22.09.2023 to 27.12.2023 within 15 days from the date of issue these directions, in the account of "Member Secretary, MPPCB Environment Protection Fund NGT" Account Number 6310001200000043 IFSC Code – PUNB0631000, Punjab National Bank, Bhopal.

This issue with the approval of competent authority. Kindly acknowledge the receipt of this letter.

Enclosure:-
1. Proposal of Regional Officer
2. Minutes of EC Meeting

For and On Behalf of
M.P. Pollution Control Board

Member Secretary
MP Pollution Control Board

Dated 6/6/2025

1572
Endt No. /MPPCB/Legal/2025

Copy To:-

1. District Collector, Bhopal (M.P.) for information and necessary action, please.
2. Superintending Engineer (Legal) MPPCB, Bhopal (M.P.) for information.
3. Regional Officer, Regional Office, MPPCB, Bhopal for information.

Thakur

06/06/2025

06/06/2025

Member Secretary
MP Pollution Control Board